

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ORDER SHEET

O.A / MA / RA / CP NO. 342 OF 2006

Applicant/s Manish Chah Respdts. UOI and Ors.

Advocate for Applicant/s Sri SK. An Advocate for Respondent/s Sri P.N.Rai

Notes of the Registry	Orders of the Tribunal	Sheet No. 13
	<p>17.12.2008 Hon'ble Mr. Justice A.K. Yog, Member (J) Hon'ble Mrs. Manjulika Gautam, Member (A) Heard Shri S.K. Pandey, Advocate holding brief of Shri S.K. Om, learned counsel for the applicant. M.A. NO. 8090/08 with prayer to permit the applicant to withdraw this O.A. According to the applicant, he has been granted voluntary retirement and hence he does not want to press this O.A. There cannot be any opposition to the aforesaid request made on behalf of the applicant. Learned counsel for the applicant stated that there has been no interim order. Accordingly, O.A. is allowed to be withdrawn as not pressed. There shall be no order as to costs.</p> <p><i>Manish</i> A.M.</p> <p><i>Am</i> J.M.</p> <p>Manish/-</p> <p>20.1.09</p> <p><i>N.R.</i> MA. NO 178/09 (correction) filed by Sri P.N.Rai Counsel for resps Submitted for orders on 20/1/09</p> <p><i>15/1/09</i></p> <p><i>19-1-09</i></p> <p><i>19-1-09</i></p>	O.A. NO. 342/06

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